



**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No. 166/2020 in O.A. No. 3893/2017

This the 10thday of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sushila Gupta (aged about 83) Group C
W/o Late Yashpal Gupta
Ex-Coach Attendant Delhi Division
Northern Railway, Delhi
R/o D/52, Sector-12
Vijay Nagar, Ghaziabad

...Applicant

(By Advocate: Sh. Somnath Bhattacharya)

VERSUS

1. Mr. Sushil Kumar Mishra
Secretary, Railway Board,
New Delhi.
2. Mr. Rajiv Chaudhry
General Manager, Northern Railway
New Delhi.
3. Mr. S.C. Jain,
Divisional Railway Manager, Northern Railway
State Entry Road, New Delhi.
4. Ms. Smriti Singhal
Sr. Divisional Finance Manager,
Northern Railway, DRM Office,
New Delhi
5. Mr. Abhishek thakur
Divisional Personnel Officer
Northern Railway DRM office

New Delhi.

...Respondents



(By Advocate: Sh. Satpal Singh)

ORDER (Oral)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman:

The applicant filed OA No. 3893/2017, claiming a relief in relation to pension. The OA was disposed of on 15.10.2019 directing the respondents to revise the family pension of the applicant in accordance with the judgment of the Hon'ble High Court of Delhi in **All India Shramik & coach Attend. Association Vs. UOI & Ors.** [WP(C) No. 566 of 2000]. The respondents filed a compliance affidavit, and thereafter an additional compliance affidavit. It is stated that the Division Bench of the High Court has directed the respondents to grant the revised pay scales. The copies of revised pension has also been placed before the Tribunal.

2. We heard Sh. Somnath Bhattacharya, learned counsel for the applicant and Sh. Satpal Singh, learned counsel for the respondents.

3. The respondents have since passed the various orders stating to be in compliance with the directions issued by the Tribunal in the OA. If the applicant is not satisfied with the

same, she has to work out her remedies either through a representation or by instituting proceedings before the Tribunal. The Contempt Case is accordingly closed.



(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/lg/ns/akshaya/sd